

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
DISTRICT COURT COMPLEX, SAKET, NEW DELHI

ORDER NO. 04 /2016

Dated:- 12th January, 2016

Pursuant to the decision taken in the meeting of the Lawyers' Chambers Allotment Committee held on 04.01.2016 and having regard to the letter and spirit of Rule 30 which vests the power in the District Judge (Saket) of amendments and additions to these Rules, as may be necessary and expedient, to be exercised in consultation with the Allotment Committee, Rule 4(b)(ii) is amended so as to insert the following proviso after **Rule 4(b)(ii)** as under:-

“PROVIDED THAT if the advocate has been enrolled with the Saket Bar Association (Regd.) till the date 30.08.2014 (i.e. the last date of receipt of application for Subsequent Allotment invited vide notice dated 26.05.2014 and subsequent notices dated 05.07.2014 & 31.07.2014) and such an advocate has been allotted or in possession of a chamber in any other Court Complex in Delhi, New Delhi, he/she shall be eligible to allotment of the chamber subject to his/her surrendering the physical possession of the chamber to the concerned District Judge or his/her duly appointed nominee and also submit a certificate from the President or the Secretary of the said Bar Association confirming that such advocate was in actual physical possession of the said chamber and has surrendered the same as provided above.

PROVIDED FURTHER that there is no dispute of any nature with regard to the chamber so surrendered.”

Sd/-

(Anu Malhotra)

District & Sessions Judge (South)
District Courts Complex, Saket, New Delhi

No. 353-372/DJ(S)/LCAC/Saket/New Delhi/2016, Dated:- 12th January, 2016.

Copy for information to:-

1. The Registrar General, High Court of Delhi, New Delhi with the request to give wide publicity by being put up on the notice boards of the High Court.
2. The District & Sessions Judge (Headquarters), Tis Hazari Court, Delhi with the request to give wide publicity by being put up on the notice boards of the District Court Complex under his direct control.
3. The District & Sessions Judges, North-West District, South-East District, South-West District, East District, Shahdara District, New Delhi District, North District, West District & North-East District, Delhi & New Delhi with the request to give wide publicity by being put up on the notice boards of their respective District Court Complexes.
4. The Honorary Secretary, Supreme Court Bar Association, Supreme Court Complex, New Delhi with the request to give wide publicity by being put up on the notice boards.
5. The Honorary Secretary, High Court Bar Association, High Court Complex, New Delhi with the request to give wide publicity by being put up on the notice boards.
6. The Honorary Secretary, Saket Bar Association, Saket Court Complex, New Delhi, Honorary Secretary, Delhi Bar Association, Tis Hazari Court Complex, Delhi, Honorary Secretary, New Delhi Bar Association, Patiala House Court Complex, New Delhi, Honorary Secretary, Karkardooma Bar Association, Karkardooma Court Complex, Delhi, Honorary Secretary, Rohini Bar Association, Rohini Court Complex, Delhi and Honorary Secretary, Dwarka Bar Association, Dwarka Court Complex, Dwarka Court Complex, Delhi with the request to give wide publicity by being put up on the notice boards.
7. The Caretaker, Saket Court Complex, New Delhi with the direction to display on the notice boards of Saket Court Complex, New Delhi.

Sd/-

(Anu Malhotra)

District & Sessions Judge (South)
District Courts Complex, Saket, New